

IN THE COURT OF THE H ADDL. CHIEF JUDICIAL MAGISTRATE COURT AT BANGALURU RURAL DISTRICT AT BANGALURU
Cr. MIs. No. 1043/2025

1) Sri. Channarayana, S/o. Late Tirumalappa, aged about 65 years, 2) Sri. Lakappa, S/o. Late Tirumalappa, aged about 60 years, 3) Sri. Rajanna, S/o. Lakappa, aged about 50 years, 4) Sri. Manjunath, S/o. Lakappa, aged about 47 years, All are residing at Adde Vishwanathapura Village, Hesaraghatta Hobli, Arakere Post, Yelahanka Taluk, 561 203. PETITIONERS

AND: The Tahashidhar, Yelahanka Taluk, Yelahanka, Bangalore-56004. RESPONDENTS

NOTICE

Whereas, the petitioner named above has filed the above petition seeking direction to register the date of death of the deceased who is the father of petitioner No. 1 and 2 and the father of petitioner No. 3, 4 and 5 by the LATE. TIRUMALAPPA, S/o. Late Uttanallappa who died on 21/05/1998 at Adde Vishwanathapura Village, Hesaraghatta Hobli, Arakere Post, Yelahanka Taluk-561 203, if there are any persons having claim, they may appear before Court in person or through Pleader on 16/08/2025 at 11.00 A.M. failing which the petition the petition will be disposed of according to law.

Given under my hand and seal of the Court on this 06/08/2025

By order of the Court, Sheristadar, Court of Chief Judicial Magistrate Court, Bengaluru

Advocate for petitioner: Sd. T.N. PRASANNA KUMAR

O. W. No. 22/2025
 Dated: 04/07/2025
Proclamation Requiring the Appearance of a Person Accused (See Section 82)
 C. C. No. - 1352/SC/2022

To,
The Commissioner of Police Bangalore

Whereas, complaint has been made before me that Dr. Nagachettan Bangalore Manjunathamurthy has committed (or is suspected to have committed) the offence punishable under section 138 r/w 141 of the negotiable instruments act and it has been returned to a warrant of arrest there upon issued that the said Dr. Nagachettan Bangalore Manjunathamurthy cannot be found and whereas it has been shown to my satisfaction that the said Dr. Nagachettan Bangalore Manjunathamurthy has absconded (or is concealing himself to avoid the service of the said warrant).

Proclamation is hereby made that the said Dr. Nagachettan Bangalore Manjunathamurthy of 408, South Sparta, 13th Main, 17th Cross, Near Anjaneya Swami temple, J P Nagar, 5th Phase, Bangalore - 560078 required to appear at the Judicial Magistrate First Class, 48th Court, Andheri, Mumbai (or before me) to answer the said complaint on the 13th August, 2025

Dated this 3rd day JULY, 2025

Y.P. PUJARI
 Judicial Magistrate (First Class),
 48th Court, Andheri, Mumbai

Hon. Balasaheb Thackeray Agribusiness and Rural Transformation (SMART) Project (www.smart-mh.org)

E-TENDER NOTICE No. : (2025_DOAWB_1169421_1)

SUPPLY OF INSTALLATION, COMMISSIONING & TESTING OF CANNING LINE 0.5 TPH

The Government of Maharashtra is implementing the World Bank-funded SMART Project. Kisan Fieldfresh Farmer Producer Company Ltd. Taradgaon Tal - Phaltan Dist-Satara is one of the beneficiaries under the project and inviting online bids on https://mahatenders.gov.in for above mentioned Machinery. The last date for submission of online bid is 08/09/2025 up to 03:00 PM. Any updates or notices shall be published on aforementioned websites only.

District Implementation Unit, SMART Project Dist. Satara

RAIN INDUSTRIES LIMITED
 Regd.Off : Rain Center, 34, Srinagar Colony, Hyderabad-500 073, Telangana State, India.
 Ph.No. : 040-40401234

Email:secretarial@rain-industries.com; website:www.rain-industries.com
 CIN: L26942TG1974PLC001693

NOTICE FOR TRANSFER OF UNCLAIMED DIVIDEND AND SHARES TO IEPF

Notice is hereby given that pursuant to the provisions of Section 124 of the Companies Act, 2013, the Interim unclaimed dividend amount for the Financial Year ended December 31, 2018 will be transferred to Investor Education and Protection Fund (IEPF) on expiry of the Statutory time period of Seven Years from the date they became due for the payment and all shares in respect of which dividend has not been claimed for seven consecutive years or more shall be transferred to IEPF Account.

The Company has uploaded full details of such shareholders whose dividend / shares are due for transfer to IEPF Authorities on its website at www.rain-industries.com.

The Members, who have not encashed the dividends may claim on or before November 10, 2025 by writing a letter / email to the Company at the address given above.

NOTICE OF RECORD DATE

Notice is hereby given that Wednesday, August 13, 2025 has been fixed as the Record Date for the purpose of determining the shareholders eligible for receipt of Interim Dividend @ Rs.1.00 per equity share i.e., 50% on face value of Rs.2 each fully paid up for the financial year ending December 31, 2025 as approved by the Board of Directors at their meeting held on Wednesday, the August 6, 2025. As per SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD-1/P/CIR/2023/37, dated March 16, 2023, the dividend amount will be paid/credited through electronic mode only who have updated their KYC and bank account details.

for RAIN INDUSTRIES LIMITED

S. VENKAT RAMANA REDDY
 COMPANY SECRETARY

Place : Hyderabad
 Date : August 6, 2025

यूनियन बैंक Union Bank of India
ASSET RECOVERY BRANCH
 # 249/3RT, 1st Floor, S.R.Nagar Main Road, Hyderabad-500038.

POSSESSION NOTICE
[Rule - 8 (1)] (For Immovable Property)

Whereas The undersigned being the authorised officer of **Union Bank of India, Asset Recovery Branch, # 249/3RT, 1st Floor, Main Road, S.R.Nagar, Hyderabad 500038, Telangana** under the Securitisation and Reconstruction of Financial Assets and Enforcement Security Interest (Second) Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 15.05.2025 calling upon the Borrower(s)/Co-obligant/Guarantor(s): **M/s.Comfort Homes Inn (Bangalore) Pvt Ltd, 2) Mr.M.Sambasiva Rao 3) Mr.Satish Kumar Guduru 4) Mrs.Neelima Guduru and 5) Mr.N.Rama Mohan Kumar** to repay the amount mentioned in the notice being **Rs.29,84,08,129.27 (Rupees Twenty Nine Crore Eighty Four lakhs Eight thousand One hundred Twenty Nine and paise Twenty Seven only)** within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said rules on this **02nd August 2025**. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **UNION BANK OF INDIA** for an amount **Rs.29,84,08,129.27 (Rupees Twenty Nine Crore Eighty Four lakhs Eight thousand One hundred Twenty Nine and paise Twenty Seven only)** outstanding as on 30.04.2025 with future interest, costs thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to the borrower to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY

All that the HIG H.No.M.C.K/H.H.No.15-31-1, HIG-PH V-1 Adm 415.27 Sq.yds or 347.20 Sq.Mts, situated at Phase-V, KPHB Colony, Kukatpally Village, GHMC, Kukatpally Mandal, Medchal-Malkajgiri District formerly Balanagar Mandal, Ganga Reddy, Telangana State and **Bounded by:** North: House No.2-HIG, South: 33'-0" Wide Road, East: 30'-0" Wide Road, West: Plot No.39.

Date: 02.08.2025
 Place: Hyderabad

Authorized Officer,
 Union Bank of India, Asset Recovery Branch

Form A PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process Regulations, 2017))
FOR THE ATTENTION OF THE STAKEHOLDERS OF VTI INSTRUMENTS PRIVATE LIMITED

1 Name of Corporate Person	VTI Instruments Private Limited
2 Date of Incorporation of Corporate Person	13th August, 2007
3 Authority Under Which Corporate Person is incorporated / Registered	Registrar of Companies, Bangalore
4 Corporate Identity Number of Corporate Person	U51103KA2007FTC043585
5 Address of the Registered Office and Principal Office (If Any) of Corporate Person	Registered Office: Bhuruka Tech Park, 3rd & 4th Floor, Mahadevapura Industrial Area, Hoodi, K.R. Puram Hobli, Bangalore-560048
6 Liquidation Commencement Date of Corporate Person	04th August 2025
7 Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	C. Dwarakanath No.31, Vidya Bhavan, 3rd Floor, Rear Block, Opp. Karanji Anjaneya Temple, West Anjaneya Temple Street, Basavanagudi, Bangalore – 560004 Email: dwarakanath.c@gmail.com Tel: 080-41203012 Reg. No: IBB/IPA-002/IP-N00711/2018-2019/ 12318
8 Last Date for Submission of Claims	03rd September 2025

Notice is hereby given that the **VTI Instruments Private Limited ("Company")** has commenced voluntary liquidation on **04.08.2025**. The stakeholders of **VTI Instruments Private Limited** are hereby called upon to submit the proof of their claims, on or before **03.09.2025** to the liquidator at the address mentioned against the item No.7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claims shall attract penalties.

Sd/- C. Dwarakanath
 Liquidator of VTI Instruments Private Limited
 IBB Reg. No: IBB/IPA-002/IP-N00711/2018-2019/12318

Date : 07.08.2025
 Place : Bengaluru

PUBLIC NOTICE

The undersigned advocate submit on behalf of my client **REHANA BEGUM W/o. Abdul Gaffor** Aged about 69 Years, R/lt. No.22, 2nd Cross, 7th A Main, BTM Layout, 1 Stage, New, Gurupannapalya, Dharmaram College, Bangalore South, Bangalore 560029, and others have filed the death petition for the death certificate of deceased by name **MAQBOOL JAHAN W/O LATE, PYARE JAN** as she was died on 19.08.2019 at NO.51, 3rd MAIN ROAD, NEW GURAPPANA PALYA, BANGALORE 560029. If any parties who have objections may deposit regarding the same or appear before the forth 34th A.C.J.M. Court on 13/08/2025 at 11-00 AM in C.Misc. No. 50469/2025.

By ORDER OF THE COURT
 Sd/- SHERISTADAR, COURT OF
 34TH A.C.J.M. BANGALURU
 LATHA N. ADVOCATE

GOVERNMENT OF TAMILNADU PUBLIC WORKS DEPARTMENT
 BUILDINGS (C & M) CIRCLE, THANJAVUR-1

Notice inviting e-Tender (Pre Qualification Two cover System-Price Tender item wise rate)
e-Tender Notice No. : 25/ SE / Buildings (C & M) Circle/ Thanjavur/ 2025-2026/Date. 04.08.2025

For and On behalf of the Governor of Tamil Nadu, e-Tender is invited by the Superintending Engineer, PWD., Buildings (C & M) Circle Thanjavur-1 from the eligible Registered Contractors of PWD., for 1 Work.

- For Details of 1 Work in Pudukkottai District, e-Tender Notice and Tender Pre Qualification Documents Visit <https://tntenders.gov.in>
- Tender documents available at website from 07.08.2025 to 21.08.2025 up to 3.00PM
- Last Date and Time for Submission of Tender Documents through on-line 21.08.2025 up to 3.00PM
- Date and Time of opening of the e-Tender : 22.08.2025 at 3.00 PM
- Price Adjustment Clause is applicable for this work

Supertending Engineer, PWD,
 Buildings (C&M) Circle, Thanjavur-1.

DI/PR/4124/TENDER/2025

SIEMENS

CAUTION NOTICE

The following Share Certificate of the Company has been reported as lost/misplaced and the claimant has requested the Company for issuance of duplicate Share Certificate.

The notice is hereby given that the Company will proceed to issue duplicate Share Certificate and / or issue entitlement letter unless valid objection is received by the Company within 15 days from the date of publication of this Notice and no claims will be entertained by the Company with respect to the Share Certificate mentioned below subsequent to the issue of duplicate Share Certificate and / or issue entitlement letter in lieu thereof:

Sr. No.	Folio No.	Name of the Member	Share Cert. No.	Dist. Nos.	No. of Shares
1.	SIB6000556	B. R. Shivashankara	406549	1171706 - 1171715	10

Date : 6th August 2025

For Siemens Limited
 Ketan Thaker
 Company Secretary

Siemens Limited
 CIN: L28920MH1957PLC010839
 Regd. Office: Birla Aurora, Level 21, Plot No. 1080, Dr. Annie Besant Road, Worli, Mumbai - 400 030
 Tel.: +91 22 6251 7000
 Website: www.siemens.co.in
 Email / Contact: Corporate-Secretariat.in@siemens.com / www.siemens.co.in/contact

BAJAJ HOUSING FINANCE LIMITED
 Corporate Office: Cerebrum IT Park B2 Building 5th Floor, Kalyani Nagar, Pune, Maharashtra-411014.
 Branch Office: 2nd Floor, J.K.Towers, 719A-53-2, 46th Cross, Sangam Circle, Jaynagar 8th Block, Bangalore-560082.
 Branch Office: Shivam Complex 2nd Floor 979 Gurukul Road Clai World Above Union Bank Of India Bijapur 586101.

POSSESSION NOTICE

U/s 13(4) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, Rule 8-(1) of the Security Interest (Enforcement) Rules, 2002

Whereas, the undersigned being the Authorized Officer of **M/s BAJAJ HOUSING FINANCE LIMITED (BHFL)** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notice(s) to Borrower(s)/Co-Borrower(s)/Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The Borrower(s)/Co-Borrower(s)/Guarantor(s) having failed to repay the amount, notice is hereby given to the Borrower(s)/Co-Borrower(s)/Guarantor(s) and the public in general that the undersigned on behalf of **M/s Bajaj Housing Finance Limited**, has taken over the possession of the property described herein below in exercise of the powers conferred on him under Section 13(4) of the said Act read with Rule 8-(1) of the said rules. The Borrower(s)/Co-Borrower(s)/Guarantor(s) in particular and the public in general are hereby cautioned not to deal with the below said property and any dealings with the said property will be subject to the first charge of BHFL for the amount(s) as mentioned herein under with future interest thereon.

Sl. No.	Name of the Borrower(s)/Guarantor(s) (LAN No., Name of Branch)	Description of Secured Asset (Immovable Property)	Demand Notice Date & Amount	Date of Possession
1	Branch: BANGALORE (LAN No. H404HL0951805)- 1. RAMYA H J (Borrower), 2. RAJESH K (Co-Borrower), at N.14 Shivakurva Nilaya 2nd Main, Near Kadiresalli Park New Colony, Banashankari, 2nd Stage, Bangalore, Karnataka-560070.	All That Piece And Parcel Of The Immovable Property Bearing Site No.14, Old Kathana No.4/3, Situated At Kadiresahalli Village, Uttarahalli Hobli, Bangalore South Taluk, Presently Bearing Bangalore Mahanagara Palike Property No.14/4/3, Katha No.1337, Kadiresahalli, Bangalore, In Bruhat Bangalore Mahanagara Palike Ward No.55, Measuring: East To West Northern Side: 40'-0 [Forty] Feet, Southern Side: 28'-0 [Twenty Eight] Feet, North To South: 70'-0 [Seventy] Feet, And Bounded On The East by: Southern Portion of Same Site No.14 Retained For Temple Measuring 12'x 20 Feet, Then Site No.13, West By: Site No.25, North by: Private Property, South by: 20 Feet Road.	24th Apr 2025 & Rs.30,13,638/- (Rupees Thirty Lac Thirteen Thousand Six Hundred Thirty Eight Only)	02-08-2025
2	Branch: BANGALORE (LAN No. 404TH767081824 & 404TLH64375534) S - S a n d e e p (Borrower), At Floot No 105 Srushti Classic Apartment, 1st Cross, 4th Block Ayyappa Nagar Brindavan Layout Krishnarajapuram, B a n g a l o r e, Karnataka-560036.	All that piece and parcel of the Non-agricultural Property described as: SCHEDULE A PROPERTY- ITEM NO.1:- All That Piece And Parcel Of Immovable Property Bearing Site No.7, Bearing House List Kathana No.216/50/6, Property No.50/6, Present Actual Measurement East To West: 35ft And North To South:60ft, Totally Measuring 2100 Sq.Ft. (East To West)5ft And North To South: 60 Ft., Totally 300 Sq.Ft., Left To Road) Situated At K.R.Puram Hobli, Bangalore East Taluk, Now Comes Within The Jurisdiction Of Bbpm, Mahadevapura Zone, Hoodi Sub-Zone, Bangalore, Being Bounded as follows:- East by: Road, West by: Site No.8., North by Private Property, South by: Road, Item No.12:- All That Piece And Parcel Of Immovable Property Bearing Site No.8 & 9, Bearing Of House List Kathana No.216/50/6, Property No.50/6, Measuring East To West: 80, And North To South:60ft, Totally Measuring 4800 Sq.Ft. Situated At Hoodi Village, K.R. Puram Hobli, Bangalore East Taluk, Now Comes Within The Jurisdiction Of Bbpm, Mahadevapura Zone, Hoodi Sub-Zone, Bangalore, Being Bounded as follows:- East by: Site No.7, West by: Site No.10, North by: Private Property, South by: Road, Item No.13:- All That Piece And Parcel Of Immovable Property Bearing Site No.8 & 9, Bearing Of House List Kathana No.216/50/6, New Bbpm Kathana No.189.216/50/6-189/1, Property No.50/6, Situated At Hoodi Village, K.R. Puram Hobli, Bangalore East Taluk, Now Comes Within The Jurisdiction Of Bbpm, Mahadevapura Zone, Hoodi Sub-Zone, Bangalore, Measuring East To West : 115 Ft And North To South: 60 Ft, Totally Mesoe Area 6900 Sq.Ft. And Bounded as Follows:- East by: Road, West by Site No.10, North By Private Property, South by: Road, Schedule "B" Property(Details Of The Undivided Interest Conveyed):- An Area Of 226.97 Sq. Ft Of Undivided Right, Title And Interest In The Immovable Property Mentioned In Composite Schedule Property Along With All Other Co-Owners.	23rd May 2025 & 27,26,468/- (Rupees Twenty Seven Lac Twenty Six Thousand Four Hundred Sixty Eight Only)	04-08-2025
3	Branch: BILAPUR (LAN No. HB1RLP064168) 1. Shoaib Bilagi (Borrower), 2. Usman Bilagi, at New Kumbhar Galli, Bijapur, Behind S.P. Office Kathakata-586101, 2. Zarina U Bilagi (Co-Borrower), At New Kumbhar Galli, Behind S.P. Office, Bijapur, Karnataka-586101	All that piece and parcel of the Non-agricultural Property described as: Residential House Property Plot No. 2x in Sy No. 10a/1b, Measuring 01.01.80 Situated At Mahala Bhagayath Vijayapura Taluk And Bounded On East: House Of Kanese, North: House Of Kanese, West: House Of Jadav, South: Road	30th Apr 2025 & Rs.10,36,081/- (Rupees Ten Lac Thirty Six Thousand Eighty One Only)	02-08-2025
4	Branch: BIJAPUR (LAN No. HB1RLP0169002) 1. Vivekanand Gurulingappa Kori (Borrower), S/O Gurulingappa Kori, At Ashram Road, Malkirjun Nagar Bijapur-586103, 2. Kaveri V Kori (Co-Borrower), at Plot 16, Ashram Road, Opp Bide Hospital, Basavashwar Nagar Bijapur-586103.	All that piece and parcel of the Non-agricultural Property described as: All That Right, Title And Interest Of Property Immovable Property, Premises Palikee Shop Property Bearing Cts No. 765/8 Measuring 114.5 Sq. Yards, (95.73 Sq. Mtrs.) Of Cts Ward No III Of Vijayapur And Bounded On East: Cst No.765-B, North: Basavashwar Nagar Bijapur-586103, South: Road, West: CTS No.765-A, South: Road	30th Apr 2025 Rs.17,76,957/- (Rupees Seventeen Lac Seventy Six Thousand Nine Hundred Fifty Seven Only)	02-08-2025

Date: 07-08-2025, Place: BANGALORE & BIJAPUR Sd/- Authorised Officer, Bajaj Housing Finance Limited

IN THE COURT OF THE HONBLE XXV ADDL. CHIEF JUDICIAL MAGISTRATE AT BANGALURU
CRL. MISC. No. 4923/2025

BETWEEN: Sri. Abdul Kareem, aged about 80 years, S/o Late Abdul Jalil, residing at No.7, E. No. 8th Cross, HPF road Cross, Shivajinagar, Bangalore-560 051 ...Petitioner

Whereas the above petitioner in the above case has filed the petition for issue of Death Certificate of their father of the above named namely late **Abdul Jalil**, S/o. Late Abdul Kareem, the deceased herein, who expired on 04.10.2008 at their own house. After the death of the petitioner's father, the above mentioned petitioner nor petitioner's family members have not applied for death certificate.

As per the procedure established by law, the petitioner filed a Ch. Misc. No.4923/2025 case before the Honble XXV ACJM at Bengaluru and hearing date is on. Any body have interest in the above case, please come and appear personally on 20/08/2025 at 11.00 AM, failing which the above case will be heard and decided as Ex-parte.

Given under my hand and the seal of the Court on this 05/08/2025.

By order of the Court, Sheristadar, XXV Addl. Chief Judicial Magistrate Court, Bengaluru City

Advocate for petitioner: Sri. Syed Waseem Pasha No.112, 17th Cross, Tannery Road, Frazer Town Post, Bangalore-560 005

O. W. No. 21/2025
 Dated: 04/07/2025

Proclamation Requiring the Appearance of a Person Accused (See Section 82)
 C. C. No. - 1352/SC/2022

To,
The Commissioner of Police Bangalore

Whereas, complaint has been made before me that Radhika S Rao has committed (or is suspected to have committed) the offence punishable under section 138 r/w 141 of the negotiable instruments act and it has been returned to a warrant of arrest there upon issued that the said Radhika S Rao cannot be found and whereas it has been shown to my satisfaction that the said Radhika S Rao has absconded (or is concealing himself to avoid the service of the said warrant).

Proclamation is hereby made that the said Radhika S Rao of 408, South Sparta, 13th Main, 17th Cross, Near Anjaneya Swami temple, J P Nagar, 5th Phase, Bangalore - 560078 required to appear at the Judicial Magistrate First Class, 48th Court, Andheri, Mumbai (or before me) to answer the said complaint on the 13th August, 2025

Dated this 3rd day JULY, 2025

Y.P. PUJARI
 Judicial Magistrate (First Class),
 48th Court, Andheri, Mumbai

GOVERNMENT OF TAMILNADU PUBLIC WORKS DEPARTMENT
 BUILDINGS (C & M) CIRCLE, THANJAVUR-1

Notice inviting e-Tender (Pre Qualification Two cover System-Price Tender item wise rate)
e-Tender Notice No. : 26/ SE / Buildings (C & M) Circle/ Thanjavur/ 2025-2026/Date. 05.08.2025

For and On behalf of the Governor of Tamil Nadu, e-Tender is invited by the Superintending Engineer, PWD., Buildings (C & M) Circle Thanjavur-1 from the eligible Registered Contractors of PWD., for 1 Work.

- For Details of 1 Work in Thanjavur District, e-Tender Notice and Tender Pre Qualification Documents Visit <https://tntenders.gov.in>
- Tender documents available at website from 07.08.2025 to 21.08.2025 up to 3.00PM
- Last Date and Time for Submission of Tender Documents through on-line 21.08.2025 up to 3.00PM
- Date and Time of opening of the e-Tender : 22.08.2025 at 3.00 PM
- Price Adjustment Clause is applicable for this work

Supertending Engineer, PWD,
 Buildings (C&M) Circle, Thanjavur-1.

DI/PR/4125/TENDER/2025

homefirst
 We'll take you home

Home First Finance Company India Limited
 CIN: L65990MH2010PLC240703. Website: homefirstindia.com,
 Phone No.: 180030008425, Email Id: loanfirst@homefirstindia.com

DEMAND NOTICE U/s 13(2)

You the below mentioned borrower has availed loan by mortgaging the schedule mentioned property and you the below mention has stood as borrower/co-borrower/guarantor for the loan agreement. Consequent to the defaults committed by you, your loan account has been classified as non-performing asset on 03-08-2025 under the provisions of the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (in short SARFAESI Act). We Home First Finance Company India Limited have issued Demand Notice U/s 13(2) read with section 13(1) of the SARFAESI Act to the address furnished by you. The said notices are issued as on 03-08-2025 and these notices state that you have committed default in payment of the various loans sanctioned to you. Therefore, the present publication carried out to serve the notice as the provision of Section 13(2) of SARFAESI Act and in terms of provision to the rule 3(1) of the Security Interest (Enforcement) Rules, 2002:

Sr. No.	Name and Address of the Account, Borrower(s) & Guarantor(s)	Details of the Security to be enforced	Total Outstanding as on date of Demand Notice plus future interest and other expenses (in Rs.)
1	G Jayapal, G Sunil Kumar	House-All that piece and parcel for property bearing Eastern Portion Site No.79 of Assessment No.87, old Kathna No.321, new No.475, Situated at Alaturu Village, Desanapur Hobli, Bangalore North Taluk, Bangalore Karnataka-562123. Bounded By: East by - Property No.79 Western property of Eastern portion, West by - Western portion of same property, North by - private property, South by - 30 Feet road.	11,44,709

You are hereby called upon to pay Home First Finance Company India Limited within the period of 60 days from the date of publication of this Notice the aforesaid amount with interest and cost falling which Home First Finance Company India Limited will take necessary action under the Provisions of the said Act against all or any one or more of the secured assets including taking possession of secured assets of the borrowers, mortgagors and the guarantors. The power available to the Home First Finance Company India Limited under the said act include (1) Power to take possession of the secured assets of the borrowers/guarantors including the rights to transfer by way of lease, assignment of sale for releasing secured assets (2) Take over management of the secured assets including rights to transfer by way of lease, assignment or sale and realize the secured assets and any transfer as of secured assets by Home First Finance Company India Limited shall vest in all the rights and relation to the secured assets transferred as if the transfer has been made by you. In terms of the Provisions of the Section 13(1) of the said act, you are hereby prohibited from transferring, either by way of sale, lease or otherwise (other than in the normal course of your business), any of the secured assets as referred to above and hypothecated/mortgaged to the Home First Finance Company India Limited without prior consent of the Home First Finance Company India Limited.

Place: Karnataka, Date: 07-08-2025 Signed by: AUTHORISED OFFICER, Home First Finance Company India Limited

pnB Housing
 Regd. Off.: 9th Floor, Antriksh Bhawan, 22, K.G. Marg, New Delhi-110001. Ph: 011-23357171, 23357172, 23705414. Web: www.pnbhousing.com

BRANCH OFF: 39/1, 1ST FLOOR, 1ST CROSS, MALLESHWARAM, OPPOSITE TO RAJA SHANKAR PLAYGROUND, BANGALORE - 560003
BRANCH OFF: #50, SAI ARCADE, 3RD FLOOR, MARATHAHALLI RING ROAD, DEVARAHANANAGAR, BANGALORE - 560013

NOTICE UNDER SECTION 13(2) OF CHAPTER III OF SECURITISATION & RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002, READ WITH RULE 3(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 AMENDED AS ON DATE

We, the PNB Housing Finance Ltd. (hereinafter referred to as "PNBHFL") has issued Demand Notice U/s 13(2) of Chapter III of the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as the "Act") by our MALLESHWARAM Office Situated At 39/1, 1st Floor, 1st Cross, Malleshwaram, Opposite to Raja Shankar playground, Bangalore-560003 & by our MARATHAHALLI Office Situated At #50, Sai Arcade, 3rd floor, Marathahalli Ring Road, Devarahanasanagar, Bangalore-560013.

Whereas, the undersigned being the Authorized Officer of PNB Housing Finance Ltd. (hereinafter referred to as "PNBHFL") under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notice(s) to Borrower(s)/Co-Borrower(s)/Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The Borrower(s)/Co-Borrower(s)/Guarantor(s) having failed to repay the amount, notice is hereby given to the Borrower(s)/Co-Borrower(s)/Guarantor(s) and the public in general that the undersigned on behalf of PNBHFL, has taken over the possession of the property described herein below in exercise of the powers conferred on him under Section 13(4) of the said Act read with Rule 8-(1) of the said rules. The Borrower(s)/Co-Borrower(s)/Guarantor(s) in particular and the public in general are hereby cautioned not to deal with the below said property and any dealings with the said property will be subject to the first charge of PNBHFL for the amount(s) as mentioned herein under with future interest thereon.

Given under my hand and the seal of the Court on this 05/08/2025.

By order of the Court, Sheristadar, XXV Addl. Chief Judicial Magistrate Court, Bengaluru City

Advocate for petitioner: Sri. Syed Waseem Pasha No.112, 17th Cross, Tannery Road, Frazer Town Post, Bangalore-560 005

Loan Account Number(s) Branch)	Name & Address Of Borrower & Co-Borrower	Name & Address Of Guarantor	Property(ies) Mortgaged	Date Of Demand Notice	Amount O/s As On Date Demand Notice
NHL/ MHS/ 1115/ 453619 B.O. Malleshwaram	Mrs. Giridhar Rao Anitha W/o Satish J Kashyap W/o. 190, 9th Cross Road, 1st N Block, Rajajinagar, Bangalore - 560010.	NA	All That Piece And Parcel Of Property Bearing No. 209, Corporation No.209/22, New Municipal No.22 (Old No.209), Pid.No. 14-13-22, In The Layout Formed By The Bda At 8th Cross Road, 1st N Block, Rajajinagar, Bangalore Within The Revenue Jurisdiction Of Bbpm, Bangalore, Admeasuring East To West 30 Feet, And North To South 10 Feet, Totally Measuring 400 Sq. Ft., And And Property Is Bounded As Follows: East By: Property No. 210, West By: Property No. 209, 8th Cross, 1st N Block, Rajajinagar, Bangalore - 560010.	26-08-2025	Rs. 3,37,32,730/- (Rupees Three Crore Thirty Seven Lakhs Thirty Two Thousand Seven Hundred And Thirty Nine Only) Due As On 26-07-2025
MRS. SHIPA V. W/O Late S Gowtham, 4th Floor, 4th Cross, Bylaga, Building 15th Cross, Mariyappa Layout, Balagere Road, Varthur, Bangalore - 560087 Also Available At Site No.23, Thimmandanahalli Village, Anugundahalli Hobli, Hoskote Taluk, Bangalore - 560087. (As Co-Applicant And Legal Heirs Of The Borrower Late S Gowtham)	NA	Schedule Property Bearing No. - 1 All That Piece And Parcel Of Property Bearing Site No. 24, Southern Portion of Site No. 24, Property No. 24, East To West 12.192 Meters And North To South 9.144 Meters Totally Measuring 111.48 Sq Meters (East To West 40 Feet And North To South 40 Feet And North To South 10 Feet, Totally Measuring 400 Sq. Ft.), Situated At Thimmandanahalli Village, Anugundahalli Hobli, Hoskote Taluk, And Bounded On: East By: Site No. 18, West By: 25 Feet Road, North By: Southern Portion Of Site No. 24, South By: Site No. 22, Item - 2 All That Piece And Parcel Of Property Bearing Southern Portion Of Site No. 24, Property No. 24, East To West 12.192 Meters And North To South 9.144 Meters And North To South 10 Feet, Totally Measuring 400 Sq. Ft., Situated At Thimmandanahalli Village, Anugundahalli Hobli, Hoskote Taluk, And Bounded On: East By: Site No. 17, West By: 25 Feet Road, North By: Northern Portion Of Site No. 24, South By: Site No. 23.	26-08-2025	Rs. 45,44,110/- (Rupees Four Lakhs Twenty Thousand Four Hundred And Thirty Nine Only) Due As On 26-07-2025	

PLACE:- MALLESHWARAM, MARATHAHALLI, DATE:- 06-08-2025 Sd/- AUTHORIZED OFFICER, PNB HOUSING FINANCE LIMITED

BAJAJ HOUSING FINANCE LIMITED
 Corporate Office: Cerebrum IT Park B2 Building 5th Floor, Kalyani Nagar, Pune, Maharashtra-411014.
 Branch Office: 2nd Floor, J.K.Towers, 719A-53-2, 46th Cross, Sangam Circle, Jaynagar 8th Block, Bangalore-5